

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:153

ANSWERED ON:27.02.2007

HUMAN TRAFFICKING

Kaushal Shri Raghuvir Singh;Mahto Shri Tek Lal

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether India is in the monitoring list of 139 countries involved in human trafficking under a special American legislation enacted in 2003;
- (b) if so, the reaction of the Government thereto;
- (c) the details of cases of human trafficking reported in various States during each of the last three years; and
- (d) the action taken by the Government during the last three years to check human trafficking and the details of outcome in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MANIKRAO HODLYA GAVIT)

- (a): As per the "Victim of Trafficking and Violence Protection Act of 2000" of the United States, the US Government submits every year the Trafficking in Persons (TIP) Report on efforts of countries worldwide to eliminate trafficking in persons. In the TIP Report 2006, India has been placed in the category Tier 2 Watch List along with 31 other countries.
- (b) The Government of India's position is that the US has a practice of issuing global reports on a wide variety of subjects which, by their very nature are based on their viewpoints and preconceptions. On the subject of trafficking in persons, as with other areas, the Government of India rejects judgmental and prescriptive approach by a foreign Government.
- (c): the details of cases of human trafficking reported in various States during each of the last three years is annexed.
- (d): Government is fully alive to and concerned with the problem of human trafficking and is taking several measures, in concert with the State Governments for prevention and control of crime of trafficking as well as measures for rehabilitation of victims. The Union Government has advised all the State Governments to deal with the crime of trafficking in a holistic manner and to evolve an effective and comprehensive strategy encompassing rescue, relief and rehabilitation of victims besides taking deterrent action against the law violators.